



\$~19

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **RFA 270/2024 & CM APPL.24422/2024**
NITESH KUMAR

.....Appellant

Through: Ms. Kirti Garg, Advocate

versus

PREM KUMAR

.....Respondent

Through: Mr. Maneesh Kumar, Advocate
(through vc)

CORAM: MS. PANNA DUTTA, REGISTRAR

ORDER

% **11.09.2025**

1. Reply stated to have been filed by the respondent has is still not on record.
2. Learned counsel for the respondent will contact the Registry and have it placed on record within four weeks.
3. Rejoinder thereto, if any, be filed within six weeks.
4. Re-notify on 13.01.2026.

CM APPL.22202/2025

5. Learned counsel for the appellant seeks and is granted five weeks time to file reply.
6. Rejoinder, if any, be filed within five weeks thereafter.
7. Re-notify on **13.01.2026**.

REGISTRAR

SEPTEMBER 11, 2025

vk